**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/SPECIAL CRIMINAL APPLICATION (PAROLE LEAVE) NO. 12343 of
2026**

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RADHESHYAM BHAGWANDAS SHAH
Versus
STATE OF GUJARAT & ORS.

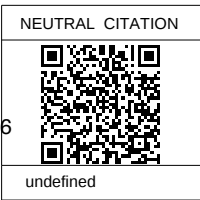
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Appearance:
MS KD PARMAR(589) for the Applicant(s) No. 1
MR UTKARSH SHARMA, APP for the Respondent(s) No. 1

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CORAM: HONOURABLE MR. JUSTICE SANJEEV J. THAKER**Date : 17/09/2026****ORAL ORDER**

1. This petition is filed by the petitioner seeking parole leave on the grounds stated in the petition.
2. *Rule.* Learned Additional Public Prosecutor waives service on behalf of the respondent – State.
3. Heard, the learned advocates for the parties.
4. Having heard and considering the averments made in the petition, more particularly, the ground mentioned therein as well as the jail remarks, this Court is inclined to exercise discretion in favour of the present petitioner.
5. The petition, therefore, succeeds and is partly allowed.



The petitioner is ordered to be released on parole for a period of **seven days** from the date of his/her actual release on his furnishing a personal bond of Rs.10,000/- (Rupees Ten Thousand) to the satisfaction of the concerned jail authority on usual terms and conditions, with a direction that the petitioner shall surrender to the jail authority on expiry of the parole leave period forthwith ***with a further condition that the applicant shall mark presence before the nearest police station every 3rd and 5th day from the date of release.*** Rule is made absolute accordingly.

5.1 Direct service is permitted.

URIL RANA

(SANJEEV J.THAKER,J)